

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

I.A. 2/2015 in Civil Appeal No(s). 10696/2014

M/S AMBA SHAKTI STEEL (PVT) LTD. AND ORS

Appellant(s)

VERSUS

STATE OF UP AND ORS Respondent(s)
(For deletion of parties in the array of parties)

Date : 20/07/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Appellant(s)

Mr. Rohit Sthalekar, Adv.
Ms. Avi Tandon, Adv.
Ms. Rashmi Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

An application has been filed seeking deletion of respondent nos. 8 to 30 from the array of parties.

There is no opposition.

The application is allowed.

Let the names of respondent nos. 8 to 30 be deleted from the array of parties at the risk of the petitioners.

(Sapna Bisht)
Sr. P.A.

(Renu Diwan)
Court Master

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2015.07.22
16:00:28 IST
Reason: